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#### **Modification in Adoption Laws**

#### 241. SHRI SUSHIL KUMAR SAM-BHAJIRAO SHINDE : SHRI RAJAN SAHU :

Will the Minister of WELFARE be pleased to state:

- (a) whether Government's attention has been drawn to the report which appeared in the Times of India dated 6th October, 1993, captioned "Adoption gaining acceptance";
- (b) if so, whether Government have taken note of the fact that despite a number of social and Government organisations being active in the field, the process of adoption of destitute children continue to be rather slow:
- (c) the number of children, males and females, adopted by (i) foreigners, (ii) Indians during 1990, 1991, 1992 and 1993 so far;
- (d) whether there is any proposal under consideration for the modification in the law of adoption to make it more liberal and universal rather than restrictive, on communal lines, if so; the details there of?

# THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes. Sir.

(b) and (c) Due to the joint efforts of the Government and the non-governmental organisations (NGOs) the process of adoption is gaining social acceptability. Consequently, the number of children being adopted is witnessing a gradual increased.

Year	Male	Female	Total
Childre	n adopted	by foreigen	ers
1990	342	930	1272
1991	292	898	1190
1992	253	754	1007
1993	135	398	533
(upto Jun	e' 93)		
Child	lren adopte	d by Indian	ıs
1990	613	462	1075
1991	484	452	936
1992	646	647	1293
1993	153	150	303
(upto Jun	e'93)		

(d) There is no such proposal under consideration at present.

#### बाबा साहेब डा० भीमराव अन्बेडकर की प्रतिमा

### 242 श्री सस्य प्रकाश चालबीख : नया कल्याण मंत्री यह बताने की कृपा करेंगे कि :

- (क) भारत रतन बावा साहिब डॉ॰ भीमराव अम्बेडकर की स्मृति में प्रतिमा की स्वापना करने हेतु 26 अलीपुर रोड स्थित सम्पत्ति का अधिग्रहण करने से संबंधित मामले की स्थिति क्या है, और
- (ख) इस संबंध में विलम्ब के क्या कारण हैं और इस संबंध में कब तक कार्य शुरु होने की सम्भावना है?

## कस्याण मंत्री (श्री सीताराम केसरी): (क) और (ख) यह मामला सरकार के सिकय विचाराधीन है।

#### Construction of Old Age Home\* in Delhi

- 243. SHRI RAJENDRA PRASAD MODY : Will the Minister of WELFARE be pleased to state :
- (a) the number of old Age Homes constructed in Delhi and other parts of the country;

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- (b) the number of old persons kept in the old Age Homes and facilities being provided to them:
- (c) whether Government propose to construct more Old Age Homes in Delhi and other parts of the country including Rajasthan; and
  - (d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Under the scheme viz. Scheme of Assistance to Voluntary Organisations for Programmes Relating to Aged, the Central Government have sanctioned grant-in-aid to voluntary organisations for setting up/maintenance of 50 old age homes. There two old age homes in Delhi set up by Government of National Capital Territory of Delhi.

- (b) Under the scheme of assistance to voluntary- organisations for programmes relating to aged, old age home is a residential unit for atleast 25 poor/destitute aged persons of 60 years and above. Physical and Psychological well-being of the inmates is taken care of by par-time medical officer and trained social worker/counsellor. Besides, they are given free accommodation, bedding, clothing, food, medicine and recreational facilities.
- (c) and (d) Under the scheme, grant-in-aid for maintenance of old age homes is uniformly available to the voluntary organisations in all States/Union Territories including Delhi & Rajasthan. However, under this scheme, no grant for construction of old age home is admissible.

## Implementation of Mandal Commission's Recommendations

- 244. SHRI RAM NARESH YADAV : Will the Minister of WELFARE be pleased ot state :
- (a) whether Government have taken the decision to implement the report of the Mandal Commission; if so, what is the pre sent stage of implementation thereof;
- (b) if so, whether Government have re presentatives of the all parties in this con nection and what per cent of Government

- services propose to reserve in view of the recommendations made by this commission;
- (c) whether Government have received the recommendations and suggestions from all the States in this regard and identification of BC(s) has been completed in all States; if so, what are the details thereof:
- (d) whether Government have made any efforts to know the reaction of the people with regard to the said recommendations of the Commission;
- (e) whether Government have intimated the Members of Parliament that Government are of the view to maintain statusquo regarding reservations; and
  - (f) if so, what are the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) Based on the recommendation of the Mandal Commission, Government reserved 27% of the vacancies in civil services and posts under the Govt, of India in favour of Socially & Educationally Backward Classes (SEBCs) vile OM of 13-8-1990 issues by the Deptt, of Pers. & Training.

The present Govt., after consultation with the political parties, issued an OM on 25-9-91, modifying the contents of the earlier OM of 13-8-90 in accordance with its election promises. The reservation quota of 27% for the SEBCs was, however, kept unaltered.

A 9-judge Constitution Bench of the Supreme Court which heard a bunch of writ petitions entitled Indira Sawhney & Others Vs Union of India & Ors. challenging the constitutional validity of the two office Memoranda, upheld the constitutional validity of reservation in Govt. Jobs for the OBCs subject to the exclusion on socially advanced persons/sections (Creamy Layer) from the benefits of reservation.

A revised OM in the light of directions of the Supreme Court was accordingly issued on 8-9-1993 which takes effected from the date of its issue.